

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO. 2784

**TO BE ANSWERED ON FRIDAY, THE 3rd AUGUST, 2018
12 SHRAVANA, 1940(SAKA)**

Mandi Tax

2784 : SHRI SHYAMA CHARAN GUPTA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether any action is being taken to abolish mandi tax imposed in Uttar Pradesh on other States after the roll out of GST on 07th July, 2017; and
- (b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN MINISTRY OF FINANCE

(SHRI SHIV PRATAP SHUKLA)

(a) & (b) : As per the Constitution (One Hundred and First Amendment) Act, 2016, the taxes being levied under Entry 52, 54, 55 and 62 of the List-II (State List) in the Seventh Schedule under Article 246 of the Constitution have been subsumed under the Goods and Services Tax (GST) w.e.f. 1st July, 2017. Whether a specific tax imposed by the State Government prior to implementation of GST is subsumed under GST would depend on whether the said tax was imposed under the specific entries of the State List mentioned above.
